

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**03.08.2011**

**OA No. 336/2011**

Mrs. Kavita Bhati, Counsel for applicant.

Heard learned counsel for the applicant.

The short controversy involved in this OA is that the respondents issued an advertisement for the vacancies for the post of Postal Assistant against the sports quota thereby giving four vacancies for the Volleyball Players. As per certificate at Page No. 18, admittedly the applicant is also a Volleyball player. The applicant submitted that he being more meritorious than the persons who have been given appointment should be offered appointment. Admittedly, the applicant has not challenged the appointment order of the persons, who have been given appointment on the Postal Assistant against the sports quota.

In our considered view, since the applicant has not challenged the impugned order and preferred this OA only on this count alone, the present OA is premature and deserves to be dismissed. However, we deem it proper to give an opportunity to the applicant to submit a representation to this effect and raise all sorts of objections, which are taken in this OA before the respondents and the respondents are directed to consider the representation of the applicant in true perspective and communicate the decision so taken on his representation. If any adverse order is passed, the applicant is at liberty to challenge the same before the appropriate forum, if so advised.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(ANIL KUMAR)  
MEMBER (A)

*K. S. Rathore*  
(Justice K.S. Rathore)  
MEMBER (J)

AHO

*copy given wide*

*No 1226*

*4/8/11*

*Y*